

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Amit Kumar @ Toni

FIR No.:242/2015

PS: Karol Bagh

U/s: 302, 174A, 34 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. S.N. Shukla, Learned LAC counsel for applicant through VC.

Inspector Sanjeev Mishra is also present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO Inspector Sanjeev Mishra dated 18/05/2021.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', ***he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
16:41:01 +0300

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Dharam Singh

FIR No.:302/2018

PS: Pahar Ganj

U/s: 302 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Nikesh Kumar, learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is stated that there is no other involvement of the present accused. Further, such accused is in JC since 13/10/2018. The same is not denied by the IO who is present today but otherwise present application is opposed having regard to the manner of the offence in which the same is committed.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', ***he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the*

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submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i)** applicant shall not flee from the justice;
- ii)** applicant shall not tamper with the evidence;
- iii)** applicant shall not threaten or contact in any manner to the prosecution witnesses ,
- iv)** applicant shall not leave country without permission;
- v)** applicant shall convey any change of address immediately to the IO and the court;
- vi)** applicant shall also provide his/her mobile number to the IO;
- vii)** applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;
- viii)** applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.
- ix)** Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.

7. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. **Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.**

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Date: 2021.05.19
16:55:35 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Mannu Wadhawa s/o Rakesh Wadhawa
FIR No.:240/2018
PS: Timar Pur
U/s: 302, 201, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Anil Kumar Kamboj, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA counsel.

3. Reply filed by the IO.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

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- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

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Date: 2021.05.19
16:56:14 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Parveen Kumar @ Pummy
FIR No.:245/2018
PS: Nabi Karim
U/s: 302 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Sidhharth Singh, learned counsel for applicant through VC.

Inspector Vijay Gupta present through IO.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

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Date: 2021.05.19
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(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Shyam Kumar Shah
FIR No.:592/2014
PS: Timar Pur
U/s: 302 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Ms. Devika Gaur, learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

: 2 :

- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

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Date: 2021.05.19
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(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Vijay
FIR No.:227/2018
PS: Darya Ganj
U/s: 302, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', ***he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

ii) applicant shall not tamper with the evidence;

: 2 :

iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,

iv) applicant shall not leave country without permission;

v) applicant shall convey any change of address immediately to the IO and the court;

vi) applicant shall also provide his/her mobile number to the IO;

vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;

viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.

ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
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Date: 2021.05.19
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(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Ranjeet
FIR No.:79/2018
PS: Burari
U/s: 302, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Paramjeet, learned counsel for applicant through VC.

Further, Inspector Ashok PS Burari present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Accused is stated to be arrested on 17/02/2018. Reply filed by IO dated 18/05/2021.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
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by NAVEEN
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Date: 2021.05.19
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(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Tannu Chawla @ Tarun
FIR No.:02/2014
PS: Kamla Market
U/s: 302, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Prassana Kumar, learned counsel for applicant through VC.

Further, Inspector Yashbir Singh present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant / accused is directed to furnish his present address to the IO / SHO concerned within 2 days of release from the Jail. Applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:01:08 +0300

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

BAIL APPLICATION

State Vs Varun Bhardwaj
FIR No. 303/2014
PS: Subzi Mandi
U/S: 302, 307, 120B, 34 IPC & 25, 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19/05/2021

Present: Mr. Pawan Kumar, Learned Addl. PP for the State through VC.
Learned counsel for the applicant through VC.

Vide this order regular bail application dated 18/05/2021 is decided.

I have heard both the sides and have gone through the record.

It has been laid down from the earliest time that the object of Bail is to secure the appearance of the accused person at his trial by reasonable amount of Bail. The object of Bail is neither punitive nor preventive. Deprivation of liberty must be considered a punishment unless it can be required to ensure that an accused person will stand his trial when called upon. The courts owe more than verbal respect to the principle that punishment begins after convictions, and that every man is deemed to be innocent until duly tried and duly found guilty. From the earlier times, it was appreciated that detention in custody pending completion of trial could be a cause of great hardship. From time to time, necessity demands that some unconvicted persons should be held in custody pending trial to secure their attendance at the trial ,but in such case 'necessity' is the operative test. In this country, it would be quite contrary to the concept of personal liberty enshrined in the constitution that any persons should be punished in respect of any matter, upon which, he has not been convicted or that in any circumstances, he should be deprived of his liberty under Article 21 of the Constitution upon only the belief that he will tamper with the witnesses if left at liberty, save in the most extraordinary circumstances. Apart from the question of prevention being the object of a refusal of bail, one must not lose sight of the fact that any imprisonment before conviction has a substantial punitive content and it would be improper for any court to refuse bail as mark of disapproval of former conduct whether the accused has been convicted for it

or not or to refuse bail to an unconvicted person for the purpose of giving him a taste of imprisonment as a lesson. While considering an application for bail either under Section 437 or 439 CrPC, the court should keep in view the principle that grant of bail is the rule and committal to jail an exception. Refusal of bail is a restriction on personal liberty of the individual guaranteed by Article 21 of the Constitution. Seriousness of the offence not to be treated as the only consideration in refusing bail : Seriousness of the offence should not to be treated as the only ground for refusal of bail. (Judgment of **Sanjay Chandra Vs. Central Bureau of Investigation, AIR 2012 SC 830** relied).

But, the liberty of an individual is not absolute. The Society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the societal order. A society expects responsibility and accountability from the member, and it desires that the citizens should obey the law, respecting it as a cherished social norm. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly thing which the society disapproves, the legal consequences are bound to follow.

Further discretionary jurisdiction of courts u/s 437 and 439 CrPC should be exercised carefully and cautiously by balancing the rights of the accused and interests of the society. Court must indicate brief reasons for granting or refusing bail. Bail order passed by the court must be reasoned one but detailed reasons touching merits of the case, detailed examination of evidence and elaborate documentation of merits of case should not be done.

At this stage , it can also be fruitful to note that requirements for bail u/s 437 & 439 are different. Section 437 Cr.P.C. severally curtails the power of the Magistrate to grant bail in context of the commission of non-bailable offences punishable with death or imprisonment for life, the two higher Courts have only the procedural requirement of giving notice of the Bail application to the Public Prosecutor, which requirement is also ignorable if circumstances so demand. The regimes regulating the powers of the Magistrate on the one hand and the two superior Courts are decidedly and intentionally not identical, but vitally and drastically dissimilar. (**Sundeep Kumar Bafna Vs. State of Maharashtra, AIR 2014 SC 1745**).

Further at this stage it can be noted that interpreting the provisions of bail contained u/s 437 & 439 Cr.P.C., the Hon'ble Supreme Court in its various judgments has laid down various considerations for grant or refusal of bail to an accused in a non-bailable offence like, (i) Whether there is any prima facie or reasonable ground to believe that the

accused had committed the offence; (ii) Nature of accusation and evidence therefor, (iii) Gravity of the offence and punishment which the conviction will entail, (iv) Reasonable possibility of securing presence of the accused at trial and danger of his absconding or fleeing if released on bail, (v) Character and behavior of the accused, (vi) Means, position and standing of the accused in the Society, (vii) Likelihood of the offence being repeated, (viii) Reasonable apprehension of the witnesses being tampered with, (ix) Danger, of course, of justice being thwarted by grant of bail, (x) Balance between the rights of the accused and the larger interest of the Society/State, (xi) Any other factor relevant and peculiar to the accused. (xii) While a vague allegation that the accused may tamper with the evidence or witnesses may not be a ground to refuse bail, but if the accused is of such character that his mere presence at large would intimidate the witnesses or if there is material to show that he will use his liberty to subvert justice or tamper with the evidence, then bail will be refused. Furthermore, in the landmark judgment of **Gurucharan Singh and others v. State** (AIR 1978 SC 179), it was held that there is no hard and fast rule and no inflexible principle governing the exercise of such discretion by the courts. It was further held that there cannot be any inexorable formula in the matter of granting bail. It was further held that facts and circumstances of each case will govern the exercise of judicial discretion in granting or refusing bail. It was further held that such question depends upon a variety of circumstances, cumulative effect of which must enter into the judicial verdict. Such judgment itself mentioned the nature and seriousness of nature, and circumstances in which offences are committed apart from character of evidence as some of the relevant factors in deciding whether to grant bail or not.

Further it may also be noted that it is also settled law that while disposing of bail applications u/s 437/439 Cr.P.C., courts should assign reasons while allowing or refusing an application for bail. But detailed reasons touching the merit of the matter should not be given which may prejudice the accused. What is necessary is that the order should not suffer from non-application of mind. At this stage a detailed examination of evidence and elaborate documentation of the merit of the case is not required to be undertaken. Though the court can make some reference to materials but it cannot make a detailed and in-depth analysis of the materials and record findings on their acceptability or otherwise which is essentially a matter of trial. Court is not required to undertake meticulous examination of evidence while granting or refusing bail u/s 439 of the CrPC.

In this case, in nutshell it is argued by learned counsel for accused that he is in

JC for about six and half year; he is falsely implicated in this case; that despite naming other co-accused, present accused is not named in the chargesheet. There is contradictions in the statements of witnesses, more importantly it is argued by the learned counsel for accused that there is material change in circumstances and accused is admittedly suffering from TB and is under treatment inside the Jail. But in the present pandemic condition, medical facility inside the jail is not functioning normally. Further the nature of corona infection has direct relation with the nature of illness of the accused. It is further further argued that accused was granted interim bail and after availing the same for months together during such pandemic he duly surrendered back in March, 2021 and as such did not misuse the same. Further, there is no complaint on record by anyone regarding threatening the witness or tampering with evidence against the present accused in present matter during such interim bail . It is further argued that despite lapse of more than one year, further trial is halted and as such his right to speedy trial is itself violated. It is further argued that in such pandemic condition, further trial is likely to take some more time. Further he relied on a number of case laws in support of this application. As such, it is prayed that he be granted regular bail.

On the other hand, it is argued by learned Addl.PP for the State that there are specific and serious allegations against the present accused. That eye witnesses have deposed against such accused. This being bail application, evidence cannot be discussed in detail. It is further stated that minimum punishment in this case is for life imprisonment. It is further stated that he is involved in many other criminal cases. As such, present bail application is strongly opposed.

The accused is charged with section 302 IPC. Further, it is also matter of record earlier his bail application was dismissed by the Trial Court. But thereafter it is not in dispute that accused has a right of speedy trial which is settled law. Further, it is not disputed that accused is not suffering from TB. Further, the regular medical in Jail facility in this pandemic condition is restricted. Further, the nature of illness of the present accused has a direct relation with the present pandemic relating to Corona infection. More importantly even after availing such interim bail till March, 2021, it is not the case of prosecution that he threatened any witness or tampered with evidence of present case, despite being on interim bail for months together in view of the directions by Hon'ble High Court and Hon'ble Supreme Court from time to time in last one year. Further, he timely surrendered back in the Jail and did not misuse his liberty. Under these circumstances, when trial is likely to take some more time and the above mentioned reasons, accused is granted regular bail subject to ***furnishing of bail bond***

: 5 :

and two surety bond in the sum of Rs. 15,000/- subject to the satisfaction of the learned Trial court and the following additional conditions:

- i) That he will cooperate with the investigation / IO / SHO concerned and will appear before IO / Trial Court as and when called as per law.
- ii) That he will mark his attendance once a week preferably on Sunday to the SHO concerned.
- iii) That he will provide details of his mobile number which he usually carries with him to the SHO / IO concerned.
- iv) He will not indulge in any kind of activities which are alleged against him in the present case.
- v) That he will not leave India without permission of the Court.

The bail application is accordingly disposed off. Learned counsel for applicant is at liberty to obtain order through electronic mode. Further copy of this order be sent to concerned Jail Superintendent, IO / SHO. Copy of order be uploaded on website.

The observations made in the present interim bail application order are for the purpose of deciding of present application and do not affect the factual matrix of the investigation of the present case which is separate issue as per law.

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**(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04/Central/THC
19/05/2021**

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Chandan Kumar

FIR No.:29/2020

PS: DBG Road

U/s: 307, 392, 397, 120B IPC & 25, 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Harendra Kumar, Learned counsel for applicant through VC.

Further, SI Murari Lal PS DGP Road through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application praying for bail is now pressed for interim bail by the counsel for accused.

3. Reply dated 18/05/2021 filed by SI Murari Lal.

4. Heard.

5. As per such reply filed by IO SI Murari Lal, there is no other criminal involvement of the present accused. Further, offence involved is 307 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i)** applicant shall not flee from the justice;
- ii)** applicant shall not tamper with the evidence;
- iii)** applicant shall not threaten or contact in any manner to the prosecution witnesses ,
- iv)** applicant shall not leave country without permission;
- v)** applicant shall convey any change of address immediately to the IO and the court;
- vi)** applicant shall also provide his/her mobile number to the IO;
- vii)** applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;
- viii)** applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.
- ix)** Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.

7. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. **Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.**

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(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Rohit

FIR No.:329/2018

PS: Sarai Rohilla

U/s: 392, 397, 302, 34 IPC & 25, 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Vikrant Chaudhary, learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Accused is stated to be arrested on 17/02/2018. Reply filed by IO SI Vikas Tomar dated 19/05/2021.

4. Heard.

5. As per reply filed by IO, applicant / accused is not found to be involved in any other case. Therefore, having regard to the criteria of the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i)** applicant shall not flee from the justice;
- ii)** applicant shall not tamper with the evidence;
- iii)** applicant shall not threaten or contact in any manner to the prosecution witnesses ,
- iv)** applicant shall not leave country without permission;
- v)** applicant shall convey any change of address immediately to the IO and the court;
- vi)** applicant shall also provide his/her mobile number to the IO;
- vii)** applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;
- viii)** applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.
- ix)** Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.

7. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. **Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.**

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(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

IN THE COURT OF SH. NAVEEN KUMAR KASHYAP
ADDITIONAL SESSIONS JUDGE-04: CENTRAL:
TIS HAZARI COURTS: DELHI

Bail Application No.: 1217/2021 & 1223/2021
State Vs Ayush Handa
State Vs Himanshu Handa
FIR No. 223/2021
P. S. Sarai Rohilla
U/s: 420, 269, 188, 34, 120B IPC
S. 3 of Epidemic Disease Act, 1897
S.(3) (7) of Essential Commodities Act, 1955

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V/DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19/05/2021

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.
Senior Counsel Mr. Vikas Pahwa, alongwith briefing counsel through VC.

Vide this common order , two separate regular bail applications u/s 439 Cr.PC dated 06/05/2021 filed by these two applicants Ayush Handa and Himanshu Hand through counsel are disposed of.

It is stated that applicant was arrested on 28/04/2021. It is further argued that except section 420 IPC ,all other offences involved are bailable. It is further argued by learned Senior Counsel that as there is no complainant / victim, therefore, ingredients of section 420 IPC is not satisfied at all as the basis ingredients of wrongful loss is not satisfied in any case. Even otherwise, it is argued that it was a bonafide purchase of items for Sarvodaya Hospital and documents in this regard are already placed on record. It is further stated that in any case, there is no allegation of selling the alleged articles to any public member, as far as present accused are concerned. It is further argued that case of the accused is covered by the directions of Hon'ble Supreme Court in the famous case of **Arnesh Kumar** which are specifically

reiterated by Hon'ble Supreme Court in order dated 07/05/2021 in Suo Motu Writ Petition (C) No. 1/2020.

On the other hand, it is argued on behalf of State that in the present pandemic situation, accused was taking benefit and in a well planned conspiracy were trying to sell Oxygen concentrators and other related items at a huge price and were further hoarding the same. It is further argued that accused are influential person and may threaten the witnesses and tamper the evidence. But it is stated by the IO that now provisions of Essential Commodity Acts are removed on the advise of senior officers.

I have heard both the sides through webex and gone through the record.

It has been laid down from the earliest time that the object of Bail is to secure the appearance of the accused person at his trial by reasonable amount of Bail. The object of Bail is neither punitive nor preventive. Deprivation of liberty must be considered a punishment unless it can be required to ensure that an accused person will stand his trial when called upon. The courts owe more than verbal respect to the principle that punishment begins after convictions, and that every man is deemed to be innocent until duly tried and duly found guilty. From the earlier times, it was appreciated that detention in custody pending completion of trial could be a cause of great hardship. From time to time, necessity demands that some unconvicted persons should be held in custody pending trial to secure their attendance at the trial, but in such case 'necessity' is the operative test. In this country, it would be quite contrary to the concept of personal liberty enshrined in the constitution that any persons should be punished in respect of any matter, upon which, he has not been convicted or that in any circumstances, he should be deprived of his liberty under Article 21 of the Constitution upon only the belief that he will tamper with the witnesses if left at liberty, save in the most extraordinary circumstances. Apart from the question of prevention being the object of a refusal of bail, one must not lose sight of the fact that any imprisonment before conviction has a substantial punitive content and it would be improper for any court to refuse

bail as mark of disapproval of former conduct whether the accused has been convicted for it or not or to refuse bail to an unconvicted person for the purpose of giving him a taste of imprisonment as a lesson. While considering an application for bail either under Section 437 or 439 CrPC, the court should keep in view the principle that grant of bail is the rule and committal to jail an exception. Refusal of bail is a restriction on personal liberty of the individual guaranteed by Article 21 of the Constitution. Seriousness of the offence not to be treated as the only consideration in refusing bail : Seriousness of the offence should not to be treated as the only ground for refusal of bail. (Judgment of *Sanjay Chandra Vs. Central Bureau of Investigation, AIR 2012 SC 830* relied).

But, the liberty of an individual is not absolute. The Society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the societal order. A society expects responsibility and accountability from the member, and it desires that the citizens should obey the law, respecting it as a cherished social norm. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly thing which the society disapproves, the legal consequences are bound to follow.

Further discretionary jurisdiction of courts u/s 437 and 439 CrPC should be exercised carefully and cautiously by balancing the rights of the accused and interests of the society. Court must indicate brief reasons for granting or refusing bail. Bail order passed by the court must be reasoned one but detailed reasons touching merits of the case, detailed examination of evidence and elaborate documentation of merits of case should not be done.

At this stage , it can also be fruitful to note that requirements for bail u/s 437 & 439 are different. Section 437 Cr.P.C. severally curtails the power of the Magistrate to grant bail in context of the commission of non-bailable offences punishable with death or imprisonment for life, the two higher Courts have only the procedural requirement of giving notice of the Bail application to the Public Prosecutor, which requirement is also ignorable if

circumstances so demand. The regimes regulating the powers of the Magistrate on the one hand and the two superior Courts are decidedly and intentionally not identical, but vitally and drastically dissimilar. (**Sundeep Kumar Bafna Vs. State of Maharashtra, AIR 2014 SC 1745**).

Further at this stage it can be noted that interpreting the provisions of bail contained u/s 437 & 439 Cr.P.C., the Hon'ble Supreme Court in its various judgments has laid down various considerations for grant or refusal of bail to an accused in a non-bailable offence like, (i) Whether there is any prima facie or reasonable ground to believe that the accused had committed the offence; (ii) Nature of accusation and evidence therefor, (iii) Gravity of the offence and punishment which the conviction will entail, (iv) Reasonable possibility of securing presence of the accused at trial and danger of his absconding or fleeing if released on bail, (v) Character and behavior of the accused, (vi) Means, position and standing of the accused in the Society, (vii) Likelihood of the offence being repeated, (viii) Reasonable apprehension of the witnesses being tampered with, (ix) Danger, of course, of justice being thwarted by grant of bail, (x) Balance between the rights of the accused and the larger interest of the Society/State, (xi) Any other factor relevant and peculiar to the accused. (xii) While a vague allegation that the accused may tamper with the evidence or witnesses may not be a ground to refuse bail, but if the accused is of such character that his mere presence at large would intimidate the witnesses or if there is material to show that he will use his liberty to subvert justice or tamper with the evidence, then bail will be refused. Furthermore, in the landmark judgment of **Gurucharan Singh and others v. State** (AIR 1978 SC 179), it was held that there is no hard and fast rule and no inflexible principle governing the exercise of such discretion by the courts. It was further held that there cannot be any inexorable formula in the matter of granting bail. It was further held that facts and circumstances of each case will govern the exercise of judicial discretion in granting or refusing bail. It was further held that such question depends upon a variety of circumstances, cumulative effect of which must

enter into the judicial verdict. Such judgment itself mentioned the nature and seriousness of nature, and circumstances in which offences are committed apart from character of evidence as some of the relevant factors in deciding whether to grant bail or not.

Further it may also be noted that it is also settled law that while disposing of bail applications u/s 437/439 Cr.P.C., courts should assign reasons while allowing or refusing an application for bail. But detailed reasons touching the merit of the matter should not be given which may prejudice the accused. What is necessary is that the order should not suffer from non-application of mind. At this stage a detailed examination of evidence and elaborate documentation of the merit of the case is not required to be undertaken. Though the court can make some reference to materials but it cannot make a detailed and in-depth analysis of the materials and record findings on their acceptability or otherwise which is essentially a matter of trial. Court is not required to undertake meticulous examination of evidence while granting or refusing bail u/s 439 of the CrPC.

In the present case, the maximum punishment of the offences alleged against the present accused is 7 years. It is a matter of record that accused is in JC since 28/04/2021. Further, as far as present accused is concerned, nothing remains to be recovered at his instance. In fact, the period for seeking police remand is already over way back. Further, one of the co-accused is already granted bail on 06/05/2021. Further, the case of the accused is covered even by the guidelines of Judgment of *Arnesh Kumar* which are again pointed out specifically by Hon'ble Supreme Court in the order dated 07/05/2021 as mentioned above. Further no purpose would be served by keeping the accused in JC. Further there is presumption of innocence in our criminal system . Further there is no other criminal involvement of present accused persons. Further, accused persons have roots in society. In such facts and circumstances, present both the accused persons are granted regular bail subject to furnishing of personal bond in the sum of **Rs. 50,000/- (each) with one sound surety of like amount**, subject to the satisfaction of the learned Trial court and the following additional

conditions:

- i) That he will appear before IO / Trial Court as and when called as per law.*
- ii) He will not indulge in any kind of activities which are alleged against him in the present case.*
- iii) That he will not leave India without permission of the Court.*
- iv) He will not threaten the witness or tampering with evidence.*

It is clarified that in case if the applicant/ accused is found to be violating any of the above conditions, the same shall be a ground for cancellation of bail and the State shall be at liberty to move an application for cancellation of bail.

I may observe that certain guidelines had been laid down by the Hon'ble Delhi High Court in the case of **“Ajay Verma Vs. Government of NCT of Delhi” WP (C) 10689/2017 dated 08.03.2018** wherein it was observed and I quote as under:

“..... The trial courts should not only be sensitive but extremely vigilant in cases where they are recording orders of bail to ascertain the compliance thereof.....When bail is granted, an endorsement shall be made on the custody warrant of the prisoner, indicating that bail has been granted, along with the date of the order of bail.

- a) In case of inability of a prisoner to seek release despite an order of bail, it is the judicial duty of the trial courts to undertake a review for the reasons thereof.*
- b) Every bail order shall be marked on the file.*
- c) It shall be the responsibility of every judge issuing an order of bail to monitor its execution and enforcement.*
- d) In case a judge stands transferred before the execution, it shall be the responsibility of the successor judge to ensure execution.....”*

I note that in the present case the bail bonds have been directed to be furnished before the Ld. Trial Court/ Ld. MM and hence in terms of the above observations, the Ld. MM is impressed upon to inform this court about the following:

- 1. The date on which conditions imposed by this court are satisfied;*
- 2. The date of release of prisoner from jail;*
- 3. Date of ultimate release of prisoner in case the prisoner is in jail in some other case.*

The copy of this order be sent to **Ld. MM** and also to the **Superintendent Jail** who shall also inform this court about all the three aspects as contained in the para herein above. The Superintendent Jail is also directed to inform this court if the prisoner is willingly not furnishing the personal bond or in case if he is unable to furnish the surety or any other reason given by the prisoner for not filing the bonds. One copy of this order be also sent to the **SHO Concerned** to ensure compliance.

The bail application is accordingly disposed off. Learned counsel for applicant is at liberty to obtain order through electronic mode. Further copy of this order be sent to concerned Jail Superintend, IO / SHO. Copy of order be uploaded on website.

The observations made in the present interim bail application order are for the purpose of deciding of present application and do not affect the factual matrix of the investigation of the present case which is separate issue as per law.

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(NAVEEN KUMAR KASHYAP)

Vacation Judge/ASJ-04(Central/Delhi/19/05/2021)

**FIR No.:39/2021
PS: Sadar Bazar
State Vs Krishan**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

Fresh case received.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Put up before the Learned Principal District & Sessions Judge(HQs) Delhi for appropriate orders / directions for **06/06/2021**.

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(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail Application No.: 873/2021
FIR No.:29/2021
PS: Kamla Market
State Vs Mohd. Ejaj s/o Late Mukeem

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Inspector Jagdeep Malik is present through VC.
None for the accused.

Put up for appearance of counsel for accused and for arguments and appropriate orders for **24/05/2021**.

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(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/19.05.2021

Bail Application No.: 892/2021
FIR No.: 58/2021
PS: I.P. Estate
State Vs Mohd. Akbar

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused.

Put up for appearance of counsel for accused and for arguments and appropriate orders for **24/05/2021**.

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Date: 2021.05.19
17:06:03 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04/Central/19.05.2021

Bail Application No.: 1256/2021
FIR No.: 07/2020
PS: Railway Main
State Vs Wasim

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Hukum Chand, learned LAC for applicant through VC.

Heard.

This is 2nd bail regular bail application filed through DLSA.

Arguments heard.

As per the allegations, present accused alongwith co-accused snatched mobile phone and bag of complainant and it is the present accused who used paper cutter type knife for causing injury on the face and hand of complainant. Having regard to nature of offence, manner in which it is committed and the fact that there is no material change in the circumstances of the present bail application. As such, the same is dismissed.

In these circumstances, present application stands disposed of. Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

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Date: 2021.05.19
17:06:12 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04/Central/19.05.2021

**Interim bail Application No.: 2396
FIR No.: 223/2021
PS: Sarai Rohilla
State Vs Himanshu Khurana**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for the applicant through VC.

This is an application dated 18/05/2021 filed by applicant Himanshu Khurana seeking interim bail through counsel.

Learned counsel for the applicant / accused wants to withdraw the same.

Heard.

In view of the submissions, the present application is allowed to be withdrawn.
The same is dismissed as withdrawn.

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Date: 2021.05.19
17:06:19 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04/Central/19.05.2021

Bail Application No.: 2266
FIR No.:126/2021
PS: Burari
State Vs Vikas

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Anil Kumar, learned counsel for the applicant / accused through VC.

Soft copy of application dated 04/05/2021 not placed before this Court. Although, latest/addl. reply dated 19/05/2021 filed by PSI Seema today through e-mail. Copy of such additional reply be supplied through e-mail to the learned counsel for the accused. In the meanwhile, filing branch is directed to place on record the soft copy of present application of accused Vikas positively by the next date of hearing.

Put up for arguments and appropriate order for **24/05/2021**. Further, IO is also at liberty to send copy of such reply through electronic mode to the counsel for accused.

On inquiry made front the reader of this court it is stated that despite request made over phone to officials of filing counter / court concerned soft copy of application not sent/redirected for hearing today. Same is noted.

For more than one month it is already directed by hon'ble HC, and consequently by Ld principal district & Session judge, central District that at present bail matters are to be heard online/ by virtual mode only. Thus as these are official directions, concerned staff of filing counter / or Court concerned, as the case may be, is bound to comply with the same. Further in case there exist circumstances beyond their control in complying with the same, concerned staff is duty bound to bring the same timely to the knowledge of all concerned. But it prima facie appears that the direction to send soft copy of this matter to the email of readers of the undersigned is not complied at all. Further no reason given at all for the inability, if any, in sending such soft copy.

As such issue notice to incharge, filing counter / reader of court concerned, to which such bail application belongs, as the case may be, to explain such non compliance. Further in any case he is directed to ensure that soft copy of bail application and the reply, if any, be positively placed on record by the NDOH.

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Date: 2021.05.19
17:06:47 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ ASJ-04/Central/19.05.2021

Bail Application No.: 2395
FIR No.: 324/2017
PS: Pahar Ganj
State Vs Manish Goswami

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Sandeep Srivastawa, learned counsel for applicant through VC.

Reply dated 19/05/2021 filed by IO.

Part arguments heard.

Copy of the last order or rejection of bail of present accused not placed on record by the IO or by the counsel for accused.

Issue notice to IO to file copy of the last rejection order of regular bail of present accused by the next date of hearing. Learned counsel for the accused is also at liberty to file the same.

Put up for further arguments for **27/05/2021**. In the meanwhile, copy of reply filed today be supplied to the counsel for accused through e-mail.

NAVEEN KUMAR KASHYAP
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Date: 2021.05.19
17:06:55 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

**FIR No.:413/2016
PS: Sarai Rohilla
State Vs Saddam**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Anil Kumar Kamboj, learned counsel for applicant through VC.

Learned counsel for the applicant / accused wants to withdraw the same as the bail has already been granted to them.

Heard.

In view of the submissions, the present application is allowed to be withdrawn.

The same is dismissed as withdrawn.

NAVEEN
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Date: 2021.05.19
17:07:02 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

FIR No.:53/2017
PS: RM Subzi Mandi
State Vs Rajender Singh & others

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Kamal Sharma, learned counsel for applicant through VC.

This is an application seeking interim bail based on criteria.

Learned counsel for applicant seeks sometime to place on record the copy of earlier interim bail order.

Further issue notice to IO to appear in person through VC on the next date of hearing.

Put up for tomorrow i.e. **20/05/2021** for further appropriate order.

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Date: 2021.05.19
17:07:09 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

**FIR No.:295/2017
PS: Sadar Bazar
State Vs Anish Yadav**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant.

Reply already filed.

Put up for arguments and appropriate orders for **27/05/2021**.

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Date: 2021.05.19
17:07:16 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

Interim bail application of Salman @ Guddu s/o Mohd. Mukim
FIR No.: 213/2018
PS: Sarai Rohilla
State Vs Salman @ Guddu s/o Mohd. Mukim

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.

This is an application seeking interim bail based on criteria.

Issue notice to IO / SHO concerned to file reply particularly regarding previous involvement / conviction, if any, of present accused by the next date of hearing.

Put up for reply, arguments and appropriate orders for **27/05/2021**.

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Date: 2021.05.19
17:07:24 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail of Naim
FIR No.:195/2018
PS: Kashmiri Gate
State Vs Naim & others

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Saifullah, learned counsel for accused Naim through VC.

Co-accused is released by the Jail Superintendent concerned itself.

Reply filed by the IO SI Sandeep Yadav dated 18/05/2021.

As per such reply, there is four other involvement of the present accused. Copy of order based on which he was released on interim bail particularly on merit or on criteria last time not placed on record by the accused. The same be placed record the same by the next date of hearing.

Put up for filing of such order, arguments and appropriate order for **24/05/2021**.

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Date: 2021.05.19
17:07:32 +0300

(Naveen Kumar Kashyap)

Vacation Judge, ASJ-04/Central/19.05.2021

**Bail application of Urmila
FIR No.:34/2019
PS: DGB Road
State Vs Urmila**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Reply already filed.

Put up for appearance of counsel for accused and for arguments and appropriate orders for **27/05/2021**.

NAVEEN KUMAR KASHYAP
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Date: 2021.05.19
17:07:39 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

Bail Application of Rahul Gupta @ Tyagi
FIR No.: 210/2018
PS: Prasad Nagar
State Vs Rahul Gupta @ Tyagi

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for the applicant through VC.

Reply filed by the IO.

As per such reply there are two other criminal involvement of the present accused apart from the present FIR.

As such, it appears that present accused does not fall under the HPC Criteria even dated 11/05/2021.

But at request of counsel for accused wants to go through such reply. As such, the same be supplied during the course of the day.

Put up for arguments and appropriate order for **27/05/2021**.

NAVEEN KUMAR KASHYAP
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Date: 2021.05.19
17:07:48 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail of Rahul @ Ranjeet
FIR No.: 16/2020
PS: Nabi Karim
State Vs Rahul @ Ranjeet

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Jasvinder, learned LAC for applicant through VC.

This is an application seeking interim bail based on interim bail criteria.

Issue notice to IO for filing of reply by the next date of hearing.

Put up for reply, arguments and appropriate orders for 27/05/2021.

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Date: 2021.05.19
17:07:56 +0300

(Naveen Kumar Kashyap)

Vacation Judge, ASJ-04/Central/19.05.2021

**Bail of Siddharth s/o Rameshwar
FIR No.: 107/2020
PS: Prasad Nagar
State Vs Siddharth**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.
Ms. Nisha, learned counsel for CAW Cell through VC.
IO SI Pooja is also present through VC.

It is stated that reply received but the same is not redirected to this Court.

As such, put up for reply, arguments and appropriate order for **25/05/2021**.

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Date:
2021.05.19
17:08:03 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

**Bail of Saleem
FIR No.:467/2021
PS: Sarai Rohilla
State Vs Saleem**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant.

Reply filed by the IO. Copy be supplied through electronic mode.

Put up for appearance of counsel for accused and for arguments / appropriate orders for **28/05/2021**.

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Date: 2021.05.19
17:08:11 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

State Vs Vijay
FIR No.:208/2020
PS: Hauz Qazi

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Surety Mohd. Jayed is present through VC.

It is stated that soft copy of latest address placed on record by the surety Mohd. Javed.

IO to verify the same and file report by the next date of hearing.
Put up for verification of address and file report for **27/05/2021**.

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Date: 2021.05.19
17:08:19 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Extension of Interim bail of Munish Gautam
FIR No.: 47/2019
PS: Crime Branch
State Vs Munish Gautam

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Akshay Bhandari, learned counsel for applicant through VC.

File through virtual mode not placed on record by the filing counter / other concerned officials.

In the meanwhile, let no prejudice be caused to the accused. As such, interim order, if any, to continue till 22/05/2021.

Put up for 22/05/2021.

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Date:
2021.05.19
17:08:26 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail Application No.: 1277/2021
CC No.: 09/2021
PS: HNKM (RPF)
U/s 3 R.P. (UP) Act
State Vs Mohd. Dilshad & others

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Learned Addl.PP for Railways through VC.
Learned counsel for the accused through VC.

There is some technical issue with learned Addl.PP for Railway.

As such, the matter is passed over.

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Date: 2021.05.19
17:08:34 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

At 3:40 PM

Present: IO Mahesh Kumar is present through VC.
Learned counsel for the accused through VC.

The matter is again taken up after completing calling of all the cases listed for today which about 100 in numbers but now learned Addl.PP is not available.

IO Mahesh Kumar present through VC stated that learned Addl.PP is just joining the proceedings. No time is left today.

Put up for arguments and appropriate orders for tomorrow i.e. **20/05/2021.**

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NAVEEN KUMAR
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Date: 2021.05.19
17:08:42 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail Application No.: 897
FIR No.: Not Known
PS: Kotwali
State Vs Joginder Singh

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant.

File is not placed before this Court virtually.

Be awaited for the same.

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by NAVEEN
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Date:
2021.05.19
17:08:51 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

At 4:08 PM

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant.

The case is again taken up after completing of first calling.

Learned counsel for accused is not available.

Put up for **22/05/2021** for further proceedings in terms of previous order.

Digitally signed
by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:08:57 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

FIR No.: 172/2014
PS: Subzi Mandi
State Vs Mohd. Waseem @ Sahil

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Prassana, learned counsel for applicant through VC.

Report filed by SI Rachna PS Subzi Mandi.

In view of the same and the order dated 11/05/2021 passed by Hon'ble High Court of Delhi in the criminal appeal No. 1118/2017, present surety bond is accepted.

Release warrant be prepared by the Court concerned accordingly. Copy of this order be given dasti to the counsel for the accused. Further, copy of this order be sent to Jail Superintendent concerned. Further, learned counsel for accused is at liberty to take dasti copy of such order for Jail Superintendent concerned.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:09:04 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail Application
FIR No.: 62/2014
PS: Lahori Gate
State Vs Nitin Kashyap

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant.

Put up for **20/05/2021**.

NAVEEN
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by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:09:12 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

Bail Application
FIR No.: 463/2020
PS: Timar Pur
State Vs Sumit @ Kallu

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant.

Put up for **20/05/2021**.

NAVEEN
KUMAR
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by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:09:19 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

**FIR No.:376/2020
PS: Subzi Mandi
State Vs Yunus**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

NAVEEN KUMAR KASHYAP
Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:09:27 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

Bail application
FIR No.:304/2020
PS: Karol Bagh
State Vs Keshav Kakkar

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

NAVEEN
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KASHYAP
Date:
2021.05.19
17:09:35 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

FIR No.:02/2014
PS: Kamla Market
State Vs Yogesh Kashyap

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

NAVEEN
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Date: 2021.05.19
17:09:43 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

**FIR No.:303/2014
PS: Subzi Mandi
State Vs Surrender**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

NAVEEN
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by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:09:51 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

FIR No.:34/2014
PS: Prasad Nagar
State Vs Deepak Kumar

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

NAVEEN
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KUMAR
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Date: 2021.05.19
17:09:58 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

**FIR No.:415/2015
PS: Kotwali
State Vs Chander Pal**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

NAVEEN
KUMAR
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by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:10:05 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

FIR No.:20/2015
PS: Kamla Market
State Vs Adil @ Shahjada

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

Digitally signed
by NAVEEN
KUMAR
KASHYAP
Date:
2021.05.19
17:10:13 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

State Vs Pankaj Nagar @ Kashyap

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up before the Court concerned for the purpose already fixed for

24/05/2021.

Digitally signed
by NAVEEN
KUMAR
KASHYAP
Date:
2021.05.19
17:10:22 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Lallan s/o Brichi Sahni

FIR No.:282/2019

PS: Kotwali

U/s: 304, 34 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Anil Kumar Kamboj, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria moved through DLSA.

3. Reply dated 19/05/2021 filed by SI Satish Kumar.

4. Heard.

5. As per such reply filed by IO SI Satish Kumar, there is no other criminal involvement of the present accused. Further, offence involved is 304 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 clause 'viii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:17:01 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Mohd. Yusuf s/o Mohd. Ismail
FIR No.:46/2020
PS: Darya Ganj
U/s: 307 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Anil Kumar Kamboj, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA.

3. Reply dated 18/05/2021 filed by SI Mahavir.

4. Heard.

5. As per such reply filed by IO SI Mahavir, there is no other criminal involvement of the present accused. Further, offence involved is 307 IPC. He is in JC since 09/11/2020. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
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Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:17:43 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Sarfaraj @ Rohit
FIR No.:282/2019
PS: Kotwali
U/s: 304, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Anil Kumar Kamboj, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria moved through DLSA.

3. Reply dated 19/05/2021 filed by SI Satish Kumar.

4. Heard.

5. As per such reply filed by IO SI Satish Kumar, there is no other criminal involvement of the present accused. Further, offence involved is 304 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 clause 'viii', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
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by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:18:44 +0300

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Deepanshu @ Deepu s/o Jagdish @ Babu
FIR No.:32/2019**

PS: Prasad Nagar

U/s: 302, 323, 341, 147, 148, 149 IPC & 25, 27, 54, 59 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Mr. Mahesh Yadav, learned counsel for applicant through VC.

Further, IO SI Sanjay Kumar from PS Prasad Nagar present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is stated by the IO that although reply in writing could not be filed. But he states that as per the verification made by him, there is no other criminal involvement of the present accused.

4. Heard.

5. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', ***he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i)** applicant shall not flee from the justice;
- ii)** applicant shall not tamper with the evidence;
- iii)** applicant shall not threaten or contact in any manner to the prosecution witnesses ,
- iv)** applicant shall not leave country without permission;
- v)** applicant shall convey any change of address immediately to the IO and the court;
- vi)** applicant shall also provide his/her mobile number to the IO;
- vii)** applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;
- viii)** applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.
- ix)** Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.

7. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. **Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.**

NAVEEN KUMAR KASHYAP
Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:19:05 +0300

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

: 1 :

INTERIM BAIL APPLICATION

Interim Bail of Rupesh@ Farman s/o Lt. Rehman

FIR No.:84/2019

PS: Prasad Nagar

U/s: 307, 323, 34 IPC & 25, 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Anil Kumar Kamboj, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA.

3. Reply dated 18/05/2021 filed by SI Mahavir.

4. Heard.

5. As per such reply filed by IO SI Mahavir, there is no other criminal involvement of the present accused. Further, offence involved is 307 IPC. He is in JC since 09/11/2020. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed
by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:20:09 +0300

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/19/05/2021

State Vs Vipin Sharma @ Vipin Kumar Sharma
FIR No. 213/2018
PS Lahori Gate

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.

Part arguments heard.

Put up for further arguments / clarifications, if any, including regarding whether accused falls under the relaxed interim bail criteria having regard to section 395 IPC for **20/05/2021**.

NAVEEN Digitally signed by
KUMAR NAVEEN KUMAR
KASHYAP KASHYAP
Date: 2021.05.19
17:37:17 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021

**FIR No.:137/2017
PS: Timar Pur
State Vs Happy Kapoor**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned Counsel for applicant.

Put up for arguments and appropriate orders for **20/05/2021**.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2021.05.19 23:27:45
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**(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/19.05.2021**

**FIR No.:138/2021
PS: Subzi Mandi
State Vs Amit Pradhan
U/s 307, 341, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for the applicant through VC.

Arguments from both the sides heard through VC.

This Court do not find force in the arguments of learned counsel for accused that the injury is simple in nature as such section 307 IPC is not attracted at all. In fact, having regard to the kind of weapon of offence / *Talwar* and in the manner in which it is used, this Court, prima facie is of the opinion ,for the purpose of deciding this interim bail application, that section 307 IPC is attracted.

Thus as the accused is in JC since 01/04/2021, therefore, condition of 6 months in JC as given in HPC guidelines dated 04/05/2021 clause 'ix' is not satisfied.

With these observations, present bail application for interim bail based on relaxed criteria is dismissed accordingly. Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR
KASHYAP
Date: 2021.05.19
17:34:18 +0300

**(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021**

FIR No.:223/2021
PS: Sarai Rohilla
State Vs Himanshu Khurana

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for the applicant through VC.

Argument heard .No time left .

Put up for further arguments / appropriate orders / clarifications for tomorrow

i.e. **20/05/2021.**

NAVEEN
KUMAR
KASHYAP

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by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.19
17:15:17 +0300

(Naveen Kumar Kashyap)
Vacation Judge, ASJ-04/Central/19.05.2021